

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No . 7 of 2016 &
IA No.13 of 2016

Dated :12th January, 2016

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial member**
 Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Godawari Power & Ispat Limited

.... Appellant(s)

Versus

Chhattisgarh Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Raunak Jain

Counsel for the Respondent (s) : -

O R D E R

By the impugned order dated 29.10.2015, a penalty of Rs., 50,000/- has been allegedly imposed upon the appellant herein for violations of grid norms.

Heard.

Admit.

Issue notice of the Appeal to all the respondents returnable within two weeks from today.

Reply/counter affidavits may be filed by the respondents within four weeks from today and rejoinder, if any, may be filed by the appellant within two weeks thereafter.

Dasti service is permitted.

I.A. No. 13 of 2016 has been filed by the applicant/appellant seeking stay on the deposit of the amount of penalty. According to the learned counsel for applicant/appellant, the said amount has been deposited. Since, the amount of penalty has already been deposited by the applicant/appellant, therefore,

the said IA is hereby rejected. Prima facie there is no ground to stay the operation of the impugned order. Hence, I.A. No. 13 of 2016 moved on behalf of the applicant/appellant is hereby rejected.

Post the matter for hearing on 14th March, 2016.

(T. Munikrishnaiah)
Technical Member
hc/rkt

(Justice Surendra Kumar)
Judicial Member